

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CAA-284/ND/2017

In the matter of :
PIPL Managements Consultancy
Investment (P) Ltd

..PETITIONER

SECTION :
Under Section 230-232

Order delivered on 05.4.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

V.K. Subburaj,
Hon'ble Member (Tech.)

For the Petitioner /Op. Creditor : Mr. Anirudh Das, Mr. Kamaljeet Singh, Mr.
Vikram Shah, Mr. Kamal Sawhney , Advocates

For the Respondent/Corporate Debtor : Mr. Abhishek Baid, Mr. Praneet Das, Mr. Anup
Jain, Advocates

For the Intervener :

ORDER

Learned Counsels for the parties are present. Heard at length.

Order is reserved, subject to clarifications, if any, in relation to
Income tax issue.

- Sd -

(V.K. SUBBURAJ)
MEMBER (TECHNICAL)

- Sd -

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
05.4.2018